

Central Administrative Tribunal
Lucknow Bench

MA No.2908/2003
(filed vide diary No.2691/03) O.A.NO. 585/2003

Lucknow this the 12th day of December, 2003.

Hon'ble Mr. Shanker Raju, Member (J)

L.S. Verma & Others -Applicants
(By Advocate Sh. D.N. Srivastava)

-Versus-

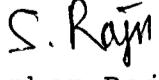
Union of India & Others -Respondents
(By Advocate Sh. S.P. Singh)

ORDER (ORAL)

MA for joining together is allowed. Claim of applicants is for grant of ration money. The aforesaid claim of similarly circumstance had already been allowed by this Court in OA-141/2001 decided on 29.8.2001 in Gopal Chandra Dadhara v. Union of India & Others. On perusal of the pleadings I am satisfied that applicants are also similarly circumstance and their claim cannot be rejected on the ground that they were not parties to the said decision, which would be against the decision of the Constitutional Bench of the Apex Court in K.C. Sharma v. Union of India, JT/1997(7)S.C. 584

2. In the light of the above, the present OA is disposed of at the admission stage itself by directing the respondents to treat the present OA as representation and dispose of the claim of applicants by passing a detailed and speaking order, ignoring the fact that they were not parties to the earlier OA (supra) and in the event their claim is found justifiable extend the same benefits to them also, within a period of three months from the date of receipt of a copy of this order.

No costs.


(Shanker Raju)
Member (J)